GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:2056 ANSWERED ON:19.08.2013 MUNICIPAL SOLID WASTES MANAGEMENT AND HANDLING RULES,2000 Mahtab Shri Bhartruhari

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the cases of dumping garbage by various municipal corporations/ Civic bodies along the railway stations and into the sea have come to the notice of the Government;

(b) if so, the details thereof during each of the last three years and the current year;

(c) whether the Government has taken any action against the said municipal corporations/ Civic bodies for violating the Municipal Solid Wastes (Management and Handling) Rules, 2000;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the corrective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): No such instance of dumping garbage by various municipal corporations/ civic bodies along the railway stations and into the sea has come to the notice of the Ministry of Environment and Forests.

The State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) are responsible to monitor the compliance of the Municipal Solid Wastes (Management and Handling) Rules, 2000 in their respective States/UTs. The municipal authorities are responsible for management of municipal solid wastes in their respective municipal limits. SPCBs/PCCs issue authorization to municipal authority or operator of a facility for management of municipal solid wastes and implementation of the Municipal Solid Waste Rules.